



IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE DEVNARAYAN MISHRA

ON THE 3rd OF NOVEMBER, 2025

MISC. CRIMINAL CASE No. 48264 of 2025

SACHIN KORKU

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

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Appearance:

Shri Shafiqullah - Advocate for the applicant.

*Shri Anoop Sonkar - Deputy Government Advocate for the
respondent/State.*
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ORDER

This is the first application filed by the applicant under Section 483 of Bhartiya Nagrik Suraksha Sanhita, 2023 for grant of regular bail relating to FIR/Crime No.89/2024 registered at Police Station-Ichhawar, District-Sehore (M.P.) for the offence punishable under Sections 137(2), 87, 64(2)(m) of BNS, 2023 and under Sections 5L/6 and 5(J)(ii)/6 of the POCSO Act. The applicant is in custody since 29.05.2025.

2. Learned counsel for the applicant has submitted that the applicant is innocent and has been falsely implicated in the case. It is submitted that the applicant and the victim were having affair and in the victim in her statement recorded under Section 183 of BNSS, has not supported the prosecution case and she has stated that she was the consenting party. She was 17.5 years old. The applicant is in custody since 29.05.2025. The trial will take time to be



concluded. Hence, the applicant is entitled to be released on bail.

3. Learned counsel for the State has opposed the bail application and submitted that the applicant was involved in the case, therefore, no case for bail is made out. Hence, the applicant is not entitled to be released on bail.

4. Heard the parties and perused the case diary.

5. Looking to the factual aspects of the case coupled with the fact that trial will take time to be concluded, this Court deems it appropriate to enlarge the applicant on bail, therefore, without commenting anything on the merit of the case, this bail application is **allowed**.

6. It is directed that applicant shall be released on bail on his furnishing personal bond in a sum of **Rs.50,000/- (Rupees Fifty Thousand Only)** with one surety in the like amount to the satisfaction of the trial Court concerned for his appearance before the said Court on all such dates as may be fixed by that Court in this regard during the pendency of trial.

7. It is further directed that the applicant shall comply with the provisions of Section 480(3) of BNSS.

C.C. as per rules.

(DEVNARAYAN MISHRA)
JUDGE

VB*